20A. 265/3

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admigson.

4403

Bench

On Mems

for Asmission and Interim order,

Copin of body st.

24, 7.03 alongwith

Copin of Island to

all responses.

Copins of Said And

pregamed by counsely

49/2

20,709

2. ORDER DATED 24-9 7-2003.

Heard Mr.B.P. Yadav, Learned

Counsel appearing for the Applicant and

Mr.R.C.Rath, learned Standing Counsel for

the Railways (on whom a copy of this

Original Application has been served) on the

question of admission.

filed by the Applicant seeking employment on compassionate ground for one of the wards of the deceased who died while in service in the year 1967. The Applicant has failed to make out any prima facie case for admission of this Original Application filed in the year 2003, when the death was local occurred in the year 1967. Learned Counsel for the Applicant has also failed to produce the rebabilitation scheme under which the applicant seeks for relief.

In the said premises, we see no merit in this O.A. and the same is dismissed at the admission stage.

Send copies of this order alongwith copies of the OA to the Respondents and free copies of this axigin order be given to learned counselfor both sides.

vice Chairman lu)

Member (oldicial)